the Charare-Sharief fire incident under subsection (2) of section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See No. LT-1434/97]

12.03 hrs.

BUSINESS OF THE HOUSE

(English)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN): Sir, with your permission, on behalf of Shri Srikant Jena, I rise to announce the Government Business during the week commencing Monday, the 3rd March, 1997 will consist of:

- Consideration of any item of Government Business carried over from today's Order Paper.
- General Discussion on Railway Budget for 1997-98.
- 3. Discussion and Voting on :
 - (a) Demands for Grants on Account (Railways) for 1997-98.
 - (b) Supplementary Demands for Grants (Railways) for 1996-97.
 - (c) Demands for Excess Grants (Railways) for 1994-95.
- Discussions on the Statutory Resolution seeking disapproval of the National Environment Appellate Authority Ordinance, 1997 and consideration and passing of the National Environment Appeallate Authority Bill, 1997.
- General Discussion on General Budget for 1997-98.

MR. SPEAKER: The Submission's List has not been given. We will allow it a little later.

12.04 hrs.

COFFEE (AMENDMENT) BILL*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): I beg to move for leave to introduce a Bill further to amend the Coffee Act, 1942.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Coffee Act, 1942."

The motion was adopted.

SHRI BOLLA BULLI RAMAIAH : I introduce** the Bill.

[English]

MR. SPEAKER: Today being the Private Members' day, normally we do not have Zero Hour as well as Matters under Rule 377. But Shri Jaswant Singh wanted to say something, let him say whatever he wants to say.

[Translation]

KUMARI UMA BHARATI (Khajuraho): Mr. Speaker, Sir, will you not allow us to raise the matter pertaining to Madhya Pradesh. A woman has been burnt to death there...(Interruptions)

MR. SPEAKER: Not right now. You can raise it a little later.

(Interruptions)

MR. SPEAKER: Uma ji, we do not have Zero Hour today. Today we will be taking up Private Members' Bill.

KUMARI UMA BHARATI : Would you not allow us to raise the matter pertaining to Madhya Pradesh today?

MR. SPEAKER: Not today. I'll allow you on Monday.

SHRIMATI BHAVNABEN DEVRAJ BHAI CHIKHALIA (Junagadh): A woman has been burnt to death.

KUMARI UMA BHARATI : Mr. Speaker, Sir, please allow us to raise the matter today...(Interruptions)

SHRI SHIVRAJ SINGH (Vidisha): This is a very important matter. This is yet another Tandoor murder case...(Interruptions) Please allow us to raise this matter today. This is not an ordinary matter...(Interruptions) Mr. Speaker, Sir, the Government is in the dock. A woman has been burnt to death in Madhya Pradesh ...(Interruptions)

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Speaker, Sir, please allow them to raise this matter on Monday.

 $\ensuremath{\mathsf{MR}}.$ SPEAKER : I have already allowed them to raise this matter on Monday.

KUMARI UMA BHHARATI : Why are you not given us permission today itself?

MR SPEAKER: Today is the Private Members' day. It is the convention of the House that the Zero Hour and Matter under Rule 377 are not taken up on Private Members' day. Shri Jaswant Singh wants to say something and that is why I have allowed him to speak.

KUMARI UMA BHARATI : Please allow us also.

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^{**} Introduced with the recommendation of the President.

MR. SPEAKER: I'll allow you on Monday.

(Interruptions)

MR. SPEAKER: Pappu ji, you should at least keep quiet at some times. Please sit diwn.

(Interruptions)

[English]

MR. SPEAKER; No, Mr. Pappu Yadav, please take your seat. Mr. Paswan, can you please explain the position to your Members? Today is not a Zero Hour Day and he has raised this issue twice earlier.

SHRI JASWANT SINGH (Chittorgarh): Sir, I rise to submit that really the most extraordinary situation has arisen in UP. I am not on the question of law and order or other aspects. I am on three principle questions of the collective responsibility of the Cabinet; the role and function of the Governor and the answerability of the Governor to the Union Government, that is the Central Government.

The reason why I said this is, we have yet again moved a Motion under Rule 184. If you permit, I will just briefly read the motion itself because that will explain the position:

"Taking serious note of the Constitutional crisis in the State of UP, evident amongst others by widespread lawlessness, described by the Union Home Minister as murdering, chaos, anarchy and destruction, the rejection of this assessment of the Central Government by the Governor and his clarification that he had spoken to the Prime Minister, therefore, this House do now resolve that the Governor of UP be recalled."

MR. SPEAKER: Mr. Jaswant Singh, I think, this matter was disposed of only the other day. You have given a notice once again. I said that today being the Private Members Day, we are short of even half-anhour because the Budget has also to be presented. I think, it will be appropriate if you move the notice of the motion on Monday and not today.

[Translation]

SHRI BRIJ BHUSHAN TIWARI (Dumariaganj): Mr. Speaker, Sir, you have given your ruling on this issue...(Interruptions)

[English]

SHRI JASWANT SINGH: Certainly, Sir, I am very grateful if you grant me permission to do the same on Monday. The only additional thing that I wish to submit is that what I have submitted now is a fresh motion under Rule 184 and it is not a continuation of the same.

MR. SPEAKER: I will go through that.

SHRI JASWANT SINGH: This is altogether different and an altered situation that has arisen and which has persuaded me to move this motion.

MR. SPEAKER: All right.

SHRI P.R. DASMUNSI (Howrah): Sir, I gave a privilege notice. The entire Parliament was insulted by derogatory remarks. It is a total defamation by the former Secretary-General of Lok Sabha, Shri Subhash Kashyap. It is a public statement made in Triveni Sabhagar on 25th February. The former Secretary-General ...(Interruptions)

MR. SPEAKER: No, please.

SHRI P.R. DASMUNSI : Sir, I moved a privilege motion against the former Secretary-General.

MR. SPEAKER : It has not come to me. There is $\ensuremath{\text{no}}$ Zero Hour today.

SHRI P.R. DASMUNSI: Sir, I gave the notice today.

MR. SPEAKER: Let the notice come to me.

SHRI P.R. DASMUNSI : Sir, I have already given a notice...(Interruptions)

MR. SPEAKER: I have disallowed to raise it right now. Let the notice come to me. I will go through it first.

SHRI A.C. JOS (Idukki): Sir, I have also given a notice of privilege against the former Secretary-General of Lok Sabha, Shri Subhash C. Kashyap.

MR. SPEAKER: It has not come to me so far. When it comes to me I will look into it.

(Interruptions)

SHRI A.C. JOS : Sir, my submission is...(Interruptions)

MR. SPEAKER: No more submission, please. I have not seen the notice. It has not come to me so far. You cannot make any submissions now. Let the notice reach me first. I will go through it and then decide.

12.10 hrs.

[MR. DEPUTY SPEAKER in the Chair]

BUSINESS OF THE HOUSE - Contd.

[Translation]

SHRI SHIVRAJ SINGH (Vidisha): Mr. Deputy Speaker, Sir, the following items may be included in next week's agenda:

- Need for discussion on deteriorating law and order situation, especially the increasing incidences of atrocities on women in Madhya Pradesh.
- Need for discussion on telecommunication system lying out of order in the country especially in rural areas.